

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION No. 4429**  
TO BE ANSWERED ON 19.07.2019

**RETRENCHMENT OF ANGANWADI WORKERS**

4429. SHRI RAHUL KASWAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has retrenched Anganwadi workers on the grounds of period of time served and educational qualification;
- (b) if so, the details of employees holding 10th, 12th and other degrees;
- (c) whether the Government proposes to provide additional benefit to Anganwadi employees working for more than 10 years, if so, the details thereof; and
- (d) whether the Government proposes to provide post retirement benefits to Anganwadi employees/workers and if so, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a): Anganwadi Services is a Centrally Sponsored Scheme and the administration, management and implementation of the Scheme including recruitment of Anganwadi Workers (AWWs)/ Anganwadi Helpers (AWHs) is done by the concerned State Government/ UT Administration. Under the Anganwadi Services minimum qualification for engagement as Anganwadi Worker and Anganwadi Helper is Matriculation and age limit is 18-35 years. As per the extant guidelines, the age of dis-engagement of AWWs/AWHs has been fixed at the maximum of 65 years. However, State Governments/UT Administrations are free to fix lower age for their dis-engagement.
- (b): Details of qualification possessed by above funnctionaries are not maintained by this Ministry.
- (c): There is no such proposal under consideration. However, this Ministry has issued revised guidelines for filling up of 50% of vacancies in the posts of Supervisors from amongst Anganwadi Workers with ten years' service as AWWs and possessing requisite qualifications.
- (d): No, Sir.

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